[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 90/2015-Customs (N.T.)

New Delhi, the 4th September, 2015

- S.O. (E). In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional/Joint Commissioner of Customs, Inland Container Depot, Patparganj, Gazipur Village, Delhi to act as a Common Adjudicating Authority to exercise the powers and discharge the duties conferred or imposed on:-
- (i) the Additional/Joint Commissioner of Customs, Inland Container Depot, Patparganj, Gazipur Village, Delhi;
- (ii) the Additional/Joint Commissioner of Customs (Preventive), New Delhi,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Sunrise Enterprises, Plot No.506, Sector-29, Part-II Industrial Area, HUDA, Panipat (Haryana) and others issued *vide*, DRI F.No.DZU/34/Enq-27/2014/2409, dated the 11th May, 2015 read with corrigendum issued vide DRI F.No.DZU/34/Enq-27/2014/3719 to 3731, dated the 14th July, 2015 by the Additional Director, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

[F.No. 437/27/2015-CusIV]
(Akshay Joshi)
Under Secretary to the Government of India